

## PRIVY COUNCIL

Mt. Jaggo Bai

Vs.

Utsava Lal

P.C.A No. 115 of 1927

(Lords Blanesburgh Tomlin and Sir Lancelot Sanderson. JJ.)

19.04.1929

### JUDGMENT

#### LORD TOMLIN J.

1. This is an appeal from a decree dated 26th November 1925, of the High Court of Judicature at Allahabad reversing in part a decree dated 19th May 1922, of the Subordinate Judge of Banda.
2. The plaintiff is under Hindu law the heiress of her father, Uttam Ram, who died on 30th October 1875, without having had a son. Her right to possession of her father's estate did not accrue until February 1914, on the death of her father's widow, Deo Koer (hereinafter called the mother). The mother was entitled to the estate while living.
3. At the death of *Uttam Ram* there were also living his mother, Jarao Bai (hereinafter called the grandmother), and his deceased brother's widow, Man Koer (hereinafter called the aunt).
4. The estate of Uttam Ram included (inter alia) several villages, an 8-anna share in the village of Pachnehi, and a house at Warnagar in Baroda.
5. The other eight-anna share in the village of Pachnehi was owned by Durga Prasaid, who was a debtor to the estate of Uttam Ram.
6. After Uttam Ram's death the aunt, with the assistance apparently of the grandmother, got possession, to the exclusion of the mother, of some of the villages or of a half-share therein, and also of the house at Warnagar. The grandmother died in 1877.

7. By a document dated 10th September 1880, Durga Prasad, the mother and the aunt affected to release the village of Pachnehi to the Government in return for a perpetual malikana of Rs. 2,000, one-half of which represented the share of Uttam Ram's estate in the village and the other half of which represented the share of Durga Prasad therein.

8. By sale-deed dated 6th October 1880 Durga Prasad made over Rs. 500, representing One-half of his share in the malikana to the mother and the aunt in satisfaction of his indebtedness to Uttam Ram's estate. Thereafter, therefore, Rs. 1,500 cut of malikana of Rs. 2,000 formed part of Uttam Ram's estate. In fact, the mother and the aunt received payment of the malikana of Rs. 1,500 in equal moities.

9. In 1886 the mother began a suit (No. 237 of 1886) in the Court of the Subordinate Judge at Banda against the aunt, seeking to establish her title as an heir of Uttam Ram to the villages, or share of villages, in the anut's possession, and to dispossess the aunt therefrom, and to establish her title to the whole of the malikana of Rs. 1,500. No reference was made in the plaint to the house at Warnagar.

10. The Subordinate Judga gave judgment in favour of the mother in respect of the village, but held that in the absence of a certificate under the Pensions Act, 1871, the Court was not competent to deal with the malikana. The decision of the Subordinate Judge as to the villages was reversed on appeal to the High Court of Judicature at Allahabad. Thereupon the mother appealed to his Majesty in Council.

11. Pending the appeal of the mother to His Majesty in Council the plaintiff began a suit (No. 481 of 1890) in the Court of the Subordinate Judge of Banda against the mother and the aunt, seeking to establish her title as reversionary heir of Uttam Ram, subject to the mother's interest as widow to the immovable property of Uttam Ram mentioned in the plaint including the villages of which, or of a share of which the aunt had possession. The plaintiff also sought to have a document dated 9th October 1877, purporting to be an arbitration award on which the aunt relied, declared invalid. The plaint referred to the village of Pachnehi, but contained no reference to the house at Warnagar.

12. On 30th June 1891, the Subordinate Judge declared that the plaintiff was entitled to succeed to the property in dispute on the mother's death and that on the mother's death the arbitration award of 9th October 1877 and other proceedings by which the aunt had become possessed of the property in dispute would be void as against the plaintiff,

13. On 16th January 1894, an appeal by the aunt to the High Court of Judicature at Allahabad was dismissed with costs.

14. In the meantime the mother's appeal to His Majesty in Council in the suit No. 237 of 1886, came before their Lordships' Board, and in July 1894, the appeal was allowed, and the judgment of the Subordinate Judge was restored in respect of the villages in dispute, but the view of the Courts below that under the Pensions Act 1871, there was no jurisdiction in the absence of a certificate to deal with the malikana was affirmed : see *Deo Kuar v. Man Kuar*, As the result of this litigation the mother apparently recovered possession of all the villages, but the aunt continued to receive one-half of the malikana of Rs. 1,500, and remained in possession of the house.

15. The mother died in February 1914, and, thereupon, the plaintiff succeeded to the property, possession of which had been recovered from the aunt.

16. The aunt died on 20th June 1920, having by her will dated 3rd July 1919, affected to dispose in favour of her nephew, the defendant, of the share of the malikana which she was receiving and of the house at Warnagar.

17. The plaintiff then claimed to be entitled to the whole of the malikana of Rs. 1,500 and to the house. In consequence of the dispute the Government withheld payment of the malikana.

18. On 15th December 1920, the plaintiff having first obtained the necessary certificate under the Pensions Act, 1871, launched against the defendant the present suit in the Court of the Subordinate Judge of Banda.

19. By her plaint the plaintiff alleged (para. 9) that she was in possession of the entire property which was in the possession of the mother, but that on the death of the aunt it was found that the aunt had executed a will dated 3rd July 1919, in favour of the defendant in respect of the malikana amount certain muafi property and the house at Warnagar, whereas the aunt had not title or power to make a will, that the aunt was in possession merely in lieu of maintenance allowance as a widow of the family and that for this very consideration she had not been deprived and dispossessed of the malikana amount and other property, and that the will was totally invalid and ineffectual against the plaintiff, and (para. 13) that the mother as a widow had only a life-interest in the family property, and that the aunt had no right in the property except that of maintenance, that the mother had no power to transfer to the Government by means of the document of 10th September 1880, the village of Pachnehi which was of

considerable value, and that, therefore, the plaintiff wanted to bring a suit for recovery of possession of the said property, but that as the time for the suit given in the certificate would expire on 19th December 1920, and as, according to law, it was necessary to give a formal notice to Government before the institution of a suit for recovery of possession of the property, the plaintiff had in the plaint included only a claim for declaration of right as regards the malikana amount by invalidation of the will subject to her rights regarding recovery of possession of the property.

20. The plaintiff then asked (inter alia) for the following relief : (a) That it might be declared that the alleged will of the aunt was invalid and unenforceable as against the rights of the plaintiff, and that by means of it the defendant had not acquired any rights to get Rs. 750, the malikana amount or any right in other property in respect of which the will had been made, and (b) that the plaintiff might be put in possession of the muafi property and the house at Warnagar by dispossession of the defendant.

21. On 19th May, 1922, the Subordinate Judge ordered that the plaintiff's claim for a declaration as prayed in respect of the malikana and the house at Warnagar, and her claim for recovery of possession of the house be decreed. In his judgment the learned Judge held that the suit was not barred by R. 2, C. 2, Civil P C., and that the aunt had not been in adverse possession of the malikana and the house for over 12 years as against the plaintiff. He also held that the plaintiff's claim was not barred by the Limitation Act, and that the aunt had no right to dispose by her will of the malikana or the house. The Judge dismissed the suit as to the muafi lands, and that there was no appeal by the plaintiff as to this part of his decision.

22. The defendant appealed to the High Court of Judicature at Allahabad against the decree so far as it was adverse to him. On 26th November 1925, the High Court allowed the appeals, set aside the decree of the Subordinate Judge so far as it related to the malikana and the house, and dismissed the suit. In the judgment of the High Court it was held that the aunt had been in adverse possession, that time began to run against the plaintiff in the lifetime of the mother when the aunt first took possession and that the plaintiff was, therefore, statute barred. It was further held that as in the previous suit (No. 481 of 1890) by the plaintiff against the mother and the aunt there had been no jurisdiction in the absence of a certificate to deal with the malikana, and as the house had not been included in the suit there was no res-judicata binding the plaintiff.

23. The plaintiff obtained leave to appeal to His Majesty in Council, and appealed

accordingly.

24. Before their Lordships' Board it was but faintly contended by the plaintiff that the possession of the aunt had not been adverse, and their Lordships are of opinion that it was adverse.

25. On the part of the plaintiff it was urged that Article 141, Lim. Act, applied, and that as under that article in a suit for possession by a Hindu entitled to possession of immovable property on the death of a Hindu female, the time allowed is 12 years from the death of the female, the plaintiff was entitled to succeed on the appeal, because at the institution of the suit twelve years had not run from February 1914, the date of the death of the mother.

26. On the part of the defendant it was contended (1) that by reason of Rule 2 C. 2, Civil Procedure Code, the plaintiff was precluded from bringing the suit, having regard to the fact that she had in the previous suit (No. 481 of 1890) against the mother and aunt already sought to establish her title as heir ; (2) that the malikana was not immovable property ; (3) that in regard to the malikana the suit was not a suit for possession, and that, therefore, Article 141, Lim. Act, 1908, did not apply ; (4) that so far as the malikana was concerned Article 120 applied, and that under that Article six years only from the date when the right of action accrued is allowed with the result that as more than six years had ran between the date of the mother's death and the institution of the suit the plaintiff's claim in respect of the malikana was statute barred; and (5) that upon the true construction and effect of Article 141, Lim. Act, 1908, a reversionary heir is not entitled to the benefit of twelve years from the death of the female in a case where at the death of the female adverse possession had already run for twelve years against her in her lifetime, and that as the aunt had been in adverse possession against the mother for more than twelve years before the mother's death this article could not avail the plaintiff, and that the barring of the mother in her lifetime had, upon the principle of the Shivagunga case (9 M. I. A., 539), operated to bar the interest of the plaintiff.

27. These contentions of the defendant accordingly require to be dealt with seriatim :

(1) By Rule 2, C. 2, Civil Procedure Code, it is provided (sub-Clause 1) that every suit shall include the whole of the claim which the plaintiff is entitled to make in respect of the cause of action, but that a plaintiff may relinquish any portion of his claim in order to bring the suit within the jurisdiction of the Court, and (sub-Clause 2) that where a plaintiff omits to sue in respect of or

intentionally relinquishes any portion of his claim he shall not afterwards sue in respect of the portion so omitted or relinquished.

28. By reason of the absence of a certificate under the Pensions Act, 1871, the Court, in the previous suit (No. 481 of 1890) was not competent to deal with the question of the malikana, and the plaintiff had no right of action in respect of it. In their Lordships opinion the plaintiff's claim to the malikana was not, therefore, part of the claim which she was entitled to make in the previous suit. The house was not mentioned in the previous suit. In that suit the plaintiff was seeking to establish her title to her father's estate as heir in reversion on her mother's death. She was not seeking, and could not then have sought, to recover possession from the aunt of any particular item of property forming part of that estate. In the present suit she is seeking to recover possession of the house upon the footing that it forms part of the estate and that the defendant is in wrongful possession of it. The present cause of action arises out of tortious conduct on the part of the defendant or his predecessor the aunt in respect of the house, and is in their Lordships' opinion, a cause of action distinct from that in the previous suit. The claim which the plaintiff is now making could not in fact have been made in the previous suit.

29. The first contention of the defendant, therefore, fails.

(2) Their Lordships are satisfied that the point as to the malikana not being immovable property was not taken in either of the Courts below, and that each of the Courts below treated the malikana as immovable. In these circumstances, the defendant not being willing that there should be any remand of the case for further evidence, their Lordships are of opinion that the point is not open.

(3) Having regard to the language of paras. 9 and 13 of the plaint in the suit and to the form of the relief sought therein, their Lordships do not consider that the suit so far as the malikana is concerned is a suit for possession or within the operation of Article 141, Lim. Act.

(4) In their Lordships view Article 120 is the relevant article so far as the malikana is concerned. Under the Pensions Act, 1871, however, there is, in their Lordships' opinion, no right of action at all in respect of such a subject-matter as the malikana unless and until a certificate under the Act has been obtained. Their Lordships, therefore, hold that as less than six years had run between the grant of the certificate and the institution of the present suit the plaintiff's claim in respect of the malikana is not statute barred under Article 120.

(5) Article 141, Lim. Act, 1908, admittedly applies to the claim to recover

possession of the house. The point raised by the defendant upon the construction and effect of this article is of importance, and is one upon which there has been some difference of opinion in India.

30. Under Act 14 of 1859, suits for the recovery of immovable property had to be brought within twelve years from the time when the cause of action arose. The Limitation Act of 1871 which repealed the Act of 1859, employed different language. Article 142 in Schedule 2 of that Act prescribed for a suit for possession of immovable property by a Hindu entitled to the possession of immovable property on the death of a Hindu widow a period of limitation of twelve years beginning to run from the time when the widow died. This provision, vision, enlarged so as to cover a suit by a Mohammedan, was reproduced in the Act of 1877, and again in Article 141 of the Act of 1908.

31. The judgment of their Lordships' Board in the Shivagunga case, (9 M. I. A. 539), established the principle of the representation of the inheritance by a Hindu widow. That case was decided during the currency of the Act of 1859.

32. In *Hurrinath Chatterjee v. Mothoor Mohun* their Lordships' Board held that the effect of the Acts of 1871 and 1877 was not to except from the rule laid down in the Shivagunga decision the case where a decree had been obtained against a Hindu widow in her lifetime founded upon the law of limitation. Sir Richard Couch, in delivering the judgment of the Board, said :

"Their Lordships see no ground for this contention." (i. e., that the case was excepted).

"The words 'entitled to the possession of immovable properly' refer to the then existing law."

33. It is therefore established by this decision that where a decree founded upon the law of limitation is obtained against the widow in her lifetime the reversionary heir is barred and does not get the benefit of Article 141.

34. The question raised by the present case is whether the same result follows where there has been no decree, though at the death of the widow a stranger has been in adverse possession for twelve years or more.

35. In their Lordships' judgment where there has been no decree against the widow or other act in the law in the widow's lifetime depriving the reversionary heir of the right to possession on the widow's death, the heir is entitled, after the widow's death, to rely upon Article 141 for the purpose of the determination of the question whether the title

is barred by lapse of time. To hold otherwise would in their Lordships' opinion, in effect, compel the Court in determining a question within the scope of the article to ignore the express words of the article.

36. But their Lordships are further of opinion that the point is already concluded by the judgment of their Board in *Runchordas Vandrawandas v. Parvatibhai*. In that case a testator who died in 1869, leaving two widows, devised the whole residue of his estate to trustee for dharam. One widow died in 1871, and the other died in 1888. After the death of the second widow the heir of the testator sued for a declaration that the devise to dharam was void and for administration. The High Court held that the gift in dharam was invalid and there was an intestacy. The High Court further held that the possession of the trustees for dharam since the testator's death had been adverse as against the widows and the heir but that the plaintiff's claim to the immovable property was not barred. It was also held that the plaintiff's claim to the moveable property was barred by limitation. On appeal to His Majesty in Council their Lordship's Board held that Article 141 of the Act of 1877 (now reproduced in Article 141 of the Act 1908), applied to the immovable property, and that under it time ran from the death of the second widow, and, that, therefore, the plaintiff in the suit was not barred by limitation. It was also held that Article 120 of the Act, 1877 (now reproduced in Article 120 of the Act, 1908), applied to the moveable property, and that the right of the plaintiff in the suit to sue under that article only accrued on the death of the second widow and was, therefore, also not barred.

37. The case of *Vaithialinga Mudaliar v. Srirangath Anni* illustrates the application of the rule in the Shivagunga case, where a decree founded upon adverse possession has been obtained against a Hindu widow in her lifetime. The decision is not, in their Lordships' judgment, in conflict with that in *Runchordas Vandrawan Das v. Parvatibhai*, in which no decree had been obtained against the widow, nor had there been any other act in the law in the lifetime of the widow destroying the heir's interest.

38. In their Lordships' judgment, therefore the appeal succeeds, with the result that the decree of the High Court ought to be discharged and the decree of the Subordinate Judge restored, and their Lordships will humbly advise His Majesty accordingly. The defendant must pay to the plaintiff the costs of the appeal to the High Court and the costs of the appeal to His Majesty in Council.

Appeal allowed.

Cases Referred.

[1895] 17 All. 1 : 21 I. A. 148 : 6 Sar. 489 (P.C.)

[1893] 21 Cal. 8 : 20 I. A. 183 : 6 Sar. 334 (P.C.),

[1899] 23 Bom. 725 : 26 I. A. 71 : 7 Sar-543 (P.C.).

AIR 1925 PC 249 : 48 Mad 883 : 52 I.A. 322 (P.C.),